COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1846 of 2018 IN DFR NO. 4463 OF 2018

Dated: 20th December, 2018

Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of: Azure Power Thirty Six Private Limited

.... Appellant(s)

Versus Central Electricity Regulatory Commission & Ors. Counsel for the Appellant(s) Mr. Aniket Prasoon : Mr. Abhishek Kumar

.... Respondent(s)

ORDER

(IA NO. 1846 OF 2018 ------ FOR URGENT LISTING)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in Paragraph nos.2 & 3 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph nos.2 & 3 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR NO. 4463 OF 2018

Registry is directed to number the Appeal and list the matter for admission on 08.01.2019, after curing the defects.

(Ravindra Kumar Verma) **Technical Member** pr/ss

(Justice N.K. Patil) **Judicial Member**